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of the orders for the constitution of the Committee.

V. Meeting:

The meeting of the Committee will be held atleast once in six months. However, the Chairman may call a meeting at any time, if considered necessary, in addition to this.

- (ii) The meeting of the Commttee will be presided over by the Chairman and in his absence by a nominee of the Directorate General, Doordarshan.
- (iii) One third of the effective strength of the non-official members of the Committee will form the quorum. If there is no quorum at any time, it will be treated as an informal meeting and such items of agenda as may be considered necessary will be informally discussed by the members present.
- VI. Functions of the Committee:
 - (i) The agenda for each item will be prepared by the Secretary of the Committee. Secretary will also invite suggestions from members before preparation of the agenda. Any member wishing to raise a point should intimate to the Secretary 5 weeks in advance of meeting. The agenda will be approved by the Chairman and will be circulated atleast 15 days in advance.
 - (ii) The Committee will review the programmes broadcast/telecast since the last meeting and discuss the programme plans for the ensuing period. The Committe will also make suggestion for the improvement of programmes and advise on such matters concerning the planning and presentation of the programmes of the Kendra to which it is attached.

- (iii) No question relating to individual members of the staff or individual staff artists of concerning other matters purely personnel or administrative matters shall form a part of the agenda.
- VII. Travelling AHowance/Dearness Allowance/Fee Honorarium/fee-Rs. 150/- (For the day of meeting Transportation charges (local)-Rs.50/-If travelled by Rail TA will be as admissible to Class-I Government Employee, i.e. 1st Class or II A/C. Railway fare—2 Nos. (To and fro). or Actual bus

charges. A non-official member will be entitled to daily allowances as admissible to Class-I Government employee.

VIII. Directorate General, Doordarshan shall ensure that the meetings of the Programme Advisory Committees are held in time. Report to this effect should included in annual report of Doordarshan.

All India Judicial Service in the Country

3630. SHRI V. RAJESHWAR RAO: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is an All India Judicial Service in our country;

(b) if so, what is its present strength and if not, when will it be created;

(c) whether the large pendency of cases in various courts will be cleared if more officers are employed in the Judicial Service or does the pendency has some other factor for its being; and

(d) what steps will be taken to increase the efficiency at Judicial Service?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI

RAMAKANT D. KHALAP): (a) No, Sir.

(b) The Supreme Court in its judgement dated 10.4.95 in Writ Petition No. 1022/89 had directed the Union of India to take immediate measures for implementation of the direction to achieve the objective of setting up an All India Judicial Service. The matter is being considered in consultation with the State Government/High Courts. It is not possible to indicate the time by which the service would be constituted

(c) Pendency of cases in Courts is due to various complex factors including inadequacy of Judge strength. The High Courts have fixed their own yard sticks for increasing the Judge strength on the basis of insitution and pendency of cases and taking into account the availability of financial resources and infrastructural facilities. Since the disposal of a case depends upon various factors, increase in Judge strength alone may not be able to dear the large pendency.

(d) In order to consider the problem of arrears of cases of Courts and to find out ways and means to deal with it is as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices was held on 4th December, 1993 under the Chairmanship of the Prime Minister. The Conference recommended several steps in a resolution it adopted for the speedy disposal of cases in the Courts/ Tribunals. This resolution has been commended to all the State Governments/UT Administrations and High Courts/Tribunals for necessary action. The Administration of Justice has been made a plan item as a Centrally Sponsored Scheme to remove the infrastructural bottlenecks coming in the way of expeditious disposal of cases in Courts.

Newsitem regarding Internal Control System in Banks

3631. SHRI GOVINDRAM MIRI: SHRI SHIV CHARAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn towards a newsitem entitled 'RBI urges banks to beef up internal control system', that appeared in the New Delhi edition of the Hindustan Times dated the 10th August, 19%; and

(b) if so, what is the reaction of Government thereto?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes Sir.

(b) Government are of the view that internal control systems in bank need attention on a continuing basis.

Sale of Banned; I Drugs in Indian Market

3632 SHRI RAMDAS AGARWAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) wether Government's attention has been drawn to a newsitem published in the Hindustan Times dated 23rd August, 1996 captioned 'Banned drugs find market in India";

(b) if so, whether Baralgan, Dipyrone, Periactin, Verdiviton etc, which are banned in Germany, U.K. etc. are being sold in India;

(c) whether Government are aware that even a country like Bangladesh have evolved a national drug strategy based on the Book by Dr. Zafrullah Chowdhury and the U.S. Deptt. set up a Task Force to adyise physicians against prescribing irrational combination of drugs; and

(d) if so, what remedial steps Government have taken so far in this regard?